

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 458/2018

NATIONAL HIGHWAY AUTHORITY OF INDIA
VERSUS

Appellant(s)

M/S. PROGRESSIVEMVR(JV)

Respondent(s)

WITH

C.A. No. 459/2018 (XIV)

C.A. No. 460/2018 (XIV)

Date : 23-02-2018

These matters were called on for pronouncement of judgment today.

For Appellant(s)

Mr. S. Nandakumar, Adv.
Ms. Tanu Priya Gupta, Adv.
Mr. M. S. Sarankumar, Adv.
Ms. Deepika Nandakumar, Adv.
Mr. Sugam Kumar Jha, Adv.
Mr. Naresh Kumar, AORMr. P. S. Patwalia, Sr. Adv.
Mr. Baijnath Patel, Adv.
Ms. Sweta, Adv.
Ms. Romila, Adv.
Mr. Manish K. Bishnoi, AOR

For Respondent(s)

Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. S. Gurukrishna Kumar, Sr. Adv.
Mr. K. Parameshwar, AOR
Mr. Amit George, Adv.Mr. Ajay Kumar Jha, Adv.
Mr. Harshvardhan Jha, Adv.
Mr. Abhishek Chaudhary, AOR

Hon'ble Mr. Justice A. K. Sikri pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Ashok Bhushan.

The appeals are allowed in terms of the signed reportable judgment.

(NIDHI AHUJA)
COURT MASTER(MALA KUMARI SHARMA)
COURT MASTER

[Signed reportable judgment is placed on the file.]